

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification.
Srinagar, 03RD October, 2022

S.O 467.— In exercise of powers conferred by section 3 of the Advocates Welfare Fund Act, 2001 read with notification S.O 1062(E) of 2001, dated 25th of Oct, 2001 issued by Ministry of Home Affairs, Government of India, the Lieutenant Governor hereby constitutes a fund to be called "Jammu and Kashmir Advocates' Welfare Fund" for the Advocates admitted on the rolls of the Bar Council of the Union Territory of Jammu and Kashmir.

By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated. 03 -10-2022.

No: Law-Jud/130/2022-10.

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Financial Commissioner(Additional Chief Secretary), Home Department.
3. Principal Secretary to the Lieutenant Governor, Raj Bhawan, J&K, Srinagar.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Secretary to Government, General Administration Department.
6. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Srinagar. This is with reference to his letter No. 25521/RG/LP, dated:29-07-2022
7. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. Director, Archeology, Archives and Museums, J&K, Srinagar.
9. Chairman Bar Council of India.
10. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
11. In-charge Website, Department of Law, Justice & PA.
12. S.O Section, Department of LJ&PA (w. 7. s.c).
13. Concerned file.


(Ashish Gupta)

Additional Secretary to Government